GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2703
ANSWERED ON:05.08.2015
Leakage of Question Papers
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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that incidents of leakages of question papers and involvement of recruitment rackets in the competitive examination conducted by the central recruitment agencies have increased over the years;
- (b) if so, the details thereof during the last three years and the current year;
- (c) whether there is no mechanism available to ensure transparency in the recruitment process, and if so, the details thereof;
- (d) whether any responsibility has been fixed in this regard; and
- (e) if so, the action taken against the guilty persons and the measures taken to ensure transparency in the central recruitment process?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): In case of Union Public Service Commission (UPSC), there has been no case of leakage of question papers nor any recruitment racket in the competitive examinations conducted by the Commission during the last three years and in the current year.

In case of examinations conducted by Staff Selection Commission (SSC), there is no evident case of leakage of question papers used in the SSC Examinations. In various examinations conducted by SSC, the number of candidates found indulging in the malpractices such as possession of mobile phones in the examination halls, use of blue tooth, impersonation etc for the last three years & the current calendar year is as given below:

2012: 246 candidates 2013: 400 candidates 2014: 528 candidates

2015: 69 candidates upto June, 2015

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(c) to (e): The investigating agencies are of the view that organized groups have been active who facilitate malpractices through advanced electronic devices for monetary considerations.

To avoid cases of cheating and copying in examinations conducted by SSC and to ensure transparency in the recruitment process, measures taken by SSC inter alia include use of jammers at sensitive venues to check use of blue-tooth technology/mobile signals, videography at sensitive venues to record the opening of question booklets, distribution of question booklets and admit card and photographs etc. of candidates appearing in the examination, assistance of CISF and Delhi Police for frisking of candidates at sensitive centres and deployment of Flying Squad/City Coordinators to keep overall watch on the process of examination in particular centres/cities.

Action taken against such candidates inter-alia includes filing of criminal cases against the candidates caught cheating, debarring them from appearing in Staff Selection Commission's examination for period ranging between 3 to 5 years and cancellation & holding of re-examination at centres from which such cases of large scale malpractices have been reported.
